

C.A.No. 6138 OF 2001
ITEM No.2

Court No. 9

SECTION XVIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No. 3 in Civil Appeal No.6138 of 2001

MANSOOR AHMED & ORS

Appellant (s)

VERSUS

STATE OF J&K & ORS

Respondent (s)

(With appln(s). for extension of time and office report)

With Cont. Pet. (Civil)No.243/2003 in Civil Appeal No. 6140 of 2001
(For Prel. Hearing)

Date : 19/09/2003 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVARAJ V. PATIL
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Appellant (s)

In C.A.:Dr. Krishan Singh Chauhan,Adv.

In Cont.Pet.:Dr. Rajiv Dhavan,Sr.Adv.

Mr. Lakshmi Raman Singh,Adv.

Mr. Chandra Prakash,Adv.

Mr. Ravi Prakash,Adv.

For Respondent (s)Dr. Rajiv Dhavan,Sr.Adv.

Mr. Lakshmi Raman Singh,Adv.

Mr. Chandra Prakash,Adv.

Mr. Ravi Prakash,Adv.

Mr. Anis Suhrawardy,Adv.

Ex-parte

UPON hearing counsel the Court made the following
O R D E R

List on 17th October, 2003.

In the meanwhile, the petitioners shall file a detailed reply having regard to the statements made in the counter affidavit. A responsible officer of the State shall also be present in this court on 17th October, 2003. The learned senior counsel for the petitioners submitted that the respondents are likely to make promotions contrary to the orders passed by this Court. The learned counsel representing the respondent-State submits that they have no such proposal to make any promotions until 17th October, 2003. Learned counsel further added that they are trying their best to comply with the orders of this Court.

[T.I. Rajput][Shelly Sengupta]
Court Master Court Master